

Case No.575/18
FIR No.285/18
PS: Mundka
State Vs. Suraj Bhan
U/s 392/397/506 IPC & 25 Arms Act
18.07.2020

File of this case is taken up today in terms of order bearing
No.R-235/RG/DHC/2020 Dated 16.05.2020, No.16/DHC/2020 dated
13.06.2020 and No.24/DHC/2020 dated 13.07.2020, of the Hon'ble High Court of Delhi.
S. J. Singh

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for the accused
through VC.
Accused is stated to be in JC.

This matter is listed today for final argument through VC.

Final argument heard for some time.

Ld. Legal Aid Counsel for the accused submits that apart
from the oral arguments, he also wants to file written
submissions/arguments.

The designated e-mail ID of this court i.e.
asj05west@gmail.com, have been provided to the Ld. Legal Aid counsel
for the accused so as to file the written arguments/submissions.

Notice be issued to concerned jail superintend to produce the
accused on 22.07.2020 through video conferencing (V.C.) at 2:00 P.M.

Put up on 22.07.2020 at 2:00 P.M. for further arguments
through V.C.

(Lal Singh) 18/07/2020
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.426/17
PS: Paschim Vihar
State Vs. Pritam @ Sonu @ Bijli
U/s 302/120B/34 IPC

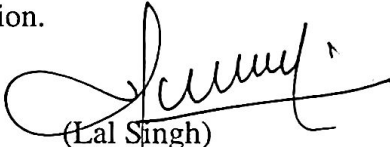
18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Deepak Chauhan, Ld. Counsel for applicant/accused
Pritam @ Sonu through VC.

This application has been filed on behalf of applicant/accused
Pritam @ Sonu for providing uncertified copies of examination in chief,
cross examination of all witnesses examined in this case.

At the request of Ld.Counsel for the applicant/accused,
matter is adjourned for 22.07.2020.

Put up on 22.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.99/18
PS: Ranjit Nagar
State Vs. Arjun @ Hakla
U/s 392/394/397/411/34 IPC

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.R.P. Sarwan, Ld. Legal Aid Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of
applicant/accused Arjun @ Hakla for grant of regular bail.

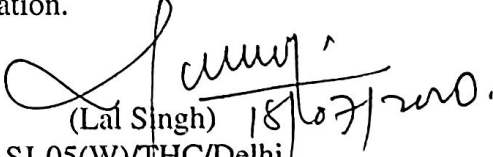
Reply to the above application has been received on behalf of
ASI Balmiki Mishra alongwith previous involvement report of
applicant/accused.

As per the previous involvement report, the
applicant/accused Arjun @ Hakla is shown to be involved in number of
cases.

This application has been filed for grant of regular bail,
however, since the undersigned is hearing the matter through video
conferencing from residence and main file of this case is required.

Therefore, this matter be listed on 22.07.2020 alongwith
main file.

Put up on 22.07.2020 for consideration.


(Lal Singh) 18/07/2020.
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.876/17
PS: Ranhola
State Vs. Sandeep Kautilya
U/s 302/308/323/148/149/174A/34 IPC

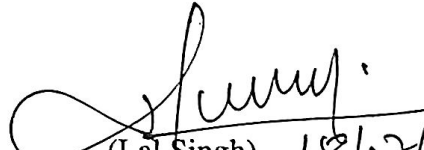
18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Surender Mual, Ld. Proxy Counsel for the applicant/
accused through VC.

This application u/s 439 (1) (b) Cr.P.C., has been filed on behalf of applicant/accused for modification of order dated 13.07.2020 passed by this court.

At the request of Ld. Proxy counsel for the applicant/accused, matter is adjourned for 21.07.2020.

Put up on 21.07.2020 for consideration.


(Lal Singh) 18/07/2020.
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.887/06
PS: Punjabi Bagh
State Vs. Satyawar @ Sonu
U/s 302/307/120B/174A/201/34 IPC & 25/27/54/59 Arms Act

18.07.2020


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail and same is listed today for consideration.

At this stage, Mr. Varun, P.A., in this court has informed that he has contacted to Mr. Gulab Chand Yadav, Ld. Counsel for the applicant/accused through mobile phone of Assistant Ahlmad in this court, who informed him that presently, he is in Jaunpur, U.P. and he is unable to connect through VC due to network problem and requested to give date in August,2020.

Therefore, at the request of Ld. Counsel for the applicant/accused, matter is adjourned for 05.08.2020.

Put up on 05.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.484/15
PS: Mundka
State Vs.Sanjeet @ Sanju
U/s 302/394/397/120B/34 IPC & Sec.25/27 Arms Act

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Jujhar Singh, Ld. Counsel for the applicant/accused
through VC.

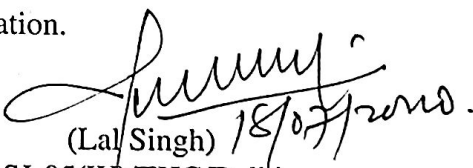
This application u/s 439 Cr.P.C. has been filed on behalf of
applicant/accused for grant of interim bail for 45 days.

Medical status report of applicant/accused has been received
from the Medical Officer Incharge, Central Jail dispensary, Central Jail
No.1, Tihar, Delhi, through Dy. Superintendent, Central Jail No.1, Tihar,
Delhi.

At this stage, Ld. Counsel for the applicant/accused submits
that he want to file two judgments passed by Hon'ble High Court of Delhi
and this matter be adjourned for 21.07.2020. He further submits that he
may be allowed to appear in person on 21.07.2020.

This court has ^{roster}roster duty on 21.07.2020. Therefore, present
matter be listed on 21.07.2020.

Put up on 21.07.2020 for consideration.


(Lal Singh) 18/07/2020.
ASJ-05(W)/THC/Delhi
18.07.2020

(1)

FIR No.211/17
PS: Moti Nagar
State Vs. Aas Mohd. @ Ashu
U/s 392/397/411IPC & 25/54/59 Arms Act

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Ayub Ahmad Qureshi, Ld. Counsel for the applicant
/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

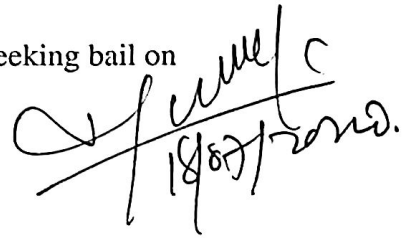
Reply has already been received in this matter alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that this case falls under the criteria/guidelines of HPC dated 18.05.2020. He further submits that out of 44 cases, the applicant/accused is discharged in 20 cases. He further submits that at present only in 11 cases the applicant/accused is facing trial.

Perusal of the previous involvement report shows that the applicant/accused is involved in 44 cases and in number of cases status of the cases are shown as pending trial. Thus, it is amply clear that the applicant/accused does not fall under the criteria/guideline as laid down by HPC dated 18.05.2020. Further, in the HPC guidelines dated 18.05.2020, the offences U/s 392/397 IPC are not covered.

In the instant case, applicant/accused is seeking bail on

Page 1 of 2

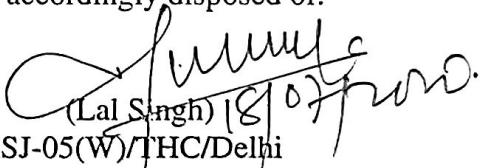
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(2)

ground that the applicant/accused is the only person to maintain and take-care of his family.

Thus, keeping in view of the previous involvement of the applicant/accused in number of cases this court does not inclined to grant interim bail to the applicant/accused, as no ground for interim bail is made out. Therefore, the present application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused is hereby dismissed.

The application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh) 18/07/2020
ASJ-05(W)/THC/Delhi
18.07.2020

(1)

FIR No.129/16
PS: Maya Puri
State Vs. Pankaj @ Danny
U/s 394/398/412/34 IPC & Sec. 25/27 Arms Act

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. S.P. Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of bail.

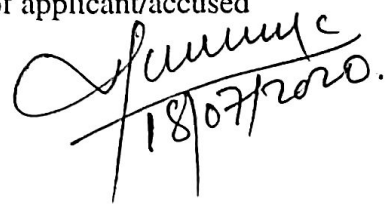
Reply to the above application has already been received on
behalf of SI Vipin Malik alongwith previous involvement report of
applicant/accused.

On 03.07.2020, Ld. Counsel for the applicant/accused
submitted that present application was filed under the criteria/guidelines of
HPC dated 18.05.2020, however, this application may be treated as
application on medical ground of applicant/accused.

Thereafter, on 14.07.2020 notice was issued to concerned jail
superintendent to file medical status report of applicant/accused.

The medical status report of the applicant/accused Pankaj
Narjari @ Danny @ Nepali, as issued by Medical Officer, Incharge,
Central Jail No.10, Rohini, Delhi, dated 15.07.2020 received through Addl.
Superintendent, Central Jail No.10, Rohini, Delhi.

It is mention in the medical status report of applicant/accused


18/07/2020.

(2)

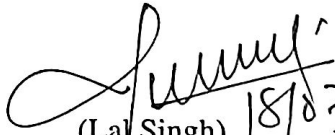
that in compliance of direction of this court applicant/accused/inmate was called in jail dispensary OPD on 15.07.2020 where the inmate complains of low backache and during the examination his vitals were stable and he was advised oral medication for his low backache complain and inmate is scheduled to be reviewed in orthopedic OPD on date 16.07.2020. Further, it is mentioned in the report that at present, the condition of the inmate is stable and satisfactory and all the prescribed medications are being provided to him.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application u/s 439 Cr.P.C., as filed on behalf of applicant/accused is accordingly disposed of.


(Lal Singh) 18/07/2020
ASJ-05(W)/THC/Delhi
18.07.2020

FIR No.318/18

PS: Patel Nagar

State Vs. Lakhwinder @ Suresh & Ors.

U/s 147/148/149/186/307/353/34 IPC

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.R. Jha, Ld. Counsel for the applicant/accused
through VC.

This application for extension of interim bail of applicant/
accused Prem Singh @ Lal Singh has been filed on behalf of
applicant/accused.


Perusal of application shows that in the application there is
no mention of date of interim bail granted to the applicant/accused and
moreover, copy of the earlier interim bail order has not been annexed
alongwith the present application.

Reply to the above application has been received on behalf of
SI Satyavir Singh, P.S. Patel Nagar.

Ld. Counsel for the applicant/accused submits that he is in
the court premises and he will handover the copy of the earlier interim bail
order to Assistant Ahlmad today itself.

Therefore, in view of the above, matter be listed on
20.07.2020.

Put up on 20.07.020 for consideration.


(Lal Singh) 18/07/2020.
ASJ-05(W), THC/Delhi
18.07.2020

FIR No.636/19
PS: Nihal Vihar
State Vs. Narender @ Akhtar
U/s 307/34 IPC & 25/27 Arms Act

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nitin Vashistha , Ld. Counsel for the applicant/accused
through VC.

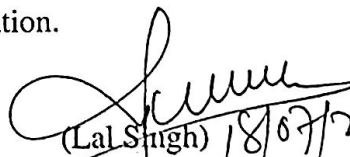
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail to the applicant/accused on medical ground of father of the applicant/accused.

Reply to the above application has been received on behalf of SI Amit Rana alongwith previous involvement report of applicant/accused.

As per the previous involvement report, the applicant/accused is involved in number of cases. However, in the reply there is no mention of verification of medical documents of father of the applicant/accused.

Issue notice to IO/SHO concerned to verify the medical documents of the father of the applicant/accused as well as to file the report regarding family details of the applicant/accused, returnable for 24.07.2020.

Put up on 24.07.2020 for consideration.


(Lal Singh) 18/07/2020
ASJ-05(W)/IHC/Delhi
18.07.2020

(1)

FIR No.389/19
PS: Punjabi Bagh
State Vs. Mohd. Ikram @ Arif
U/s 302 IPC & Sec. 25/27 Arms Act

18.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Ashutosh Bhardwaj, Ld. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

In pursuance to the notice issued to IO/SHO concerned to file the fresh report regarding previous involvement of applicant/accused as well as present status of the cases in which the applicant/accused is involved, today, report has been received through SI Manoj Kumar, and as per the previous involvement report, the applicant/accused is involved in two other cases apart from the present case i.e. FIR No.0362/19 P.S. Nangloi U/s 195A/506 IPC and FIR No. 417/19 P.S. Prem Nagar U/s 341/307/34 IPC.

The medical status report of applicant/accused has already been received on last date of hearing i.e. 13.07.2020 from the Medical Officer Incharge, Central Jail No.10, Rohini, Delhi through Dy. Superintendent, Central Jail No.10, Rohini, Delhi.

Ld.counsel for the applicant/accused submits that the applicant/accused is suffering from TB.


18/07/2020

(2)

As per the medical status report of applicant/accused, FNAC report suggest a possibility of Tubercular infection in lymph node. It is mentioned in the report that on 15.06.2020 he was diagnosed a new case of extra Pulmonary Tuberculosis. The inmate/patient did not have any tuberculosis infection in the past. His anti Tubercular treatment (ATT) was started on date 15.06.2020. He was also advised to undergo Chest X-ray and sputum for AFB in order to rule out Tuberculosis of Lungs. It is further reported in the medical status report that inmate was called in jail Dispensary where he stated he was having loss of appetitie and he also lost 5-6 kg of weight in a period of last two months. On examination size of Lymph Node Swelling is 5.5*5cm and there was no reduction in size of the swelling at present. The inmate is also complaining of Cough and fever on & off, for which he was given medication. The inmate is also scheduled to visit in the Medicine Specialist OPD as per the schedule.

As per the medical status report, it is amply clear that the condition of the applicant/accused is critical as he has been diagnosed as a new case of extra pulmonary Tuberculosis and on examination size of Lymph Node swelling size is 5.5*5 cm and there was no reduction in the size of swelling at present.

Thus, without touching the merit of the case and considering the medical condition of the applicant/accused, the present application deserves to be allowed only for 03 weeks.

Accordingly, the applicant/accused Mohd. Ikram @ Arif is


18/07/2020.

(3)

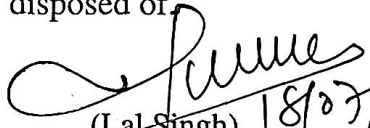
admitted on interim bail only for a period of 03 weeks from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned jail superintendent.

The applicant/accused shall not temper with the evidence and also shall not come into contact with the witnesses of the present case during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period.

The copy of this order be sent to concerned jail superintendent.

The application is accordingly disposed of.


(Lal Singh) 18/07/2020
ASJ-05(W)/THC/Delhi
18.07.2020